

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 10.09.2009

Meeting No. 19/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 10.09.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1	Sh. Shaish Kumar	I.A.	DIPP
2.	Sh. A.K. Ojha	A.D	MSME
3	Sh. T.M. Skaria	DDG	DGFT
4	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	396	M/S. PIOMA INDUSTRIES, A`BAD	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Rejected
	HQ File :01/85/050/366/AM05	RLA File :08/81/40/480/AM05	Lic.No/Date:0810046667 DT. 17.03.2005	
	The case was considered by the Committee as per agenda. It was noted that NC had rejected the case earlier on 05.07.2007. In regard to the representation of Firm in the matter PH was given . Representative of the Firm did not turn up and has informed that their application may be kept under abeyance . Committee decided to maintain rejection.			
	RLA to take consequential action as per policy/procedure.			

2	397	M/S. VSL AGRO TECH PVT. LTD., SANDUR	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/50/271/AM09	RLA File :07/24/40/602/AM09	Lic.No/Date:0710063330 DT. 27.02.2009	
	The case was considered by the Committee as per agenda. Representative of Firm attended PH to explain the case. After hearing him, Committee decided to refer the written submission to Horticulture Board and to remind them to expedite comments. To be re-listed on 8.10.2009.			

3	398	M/S. SILVER PROTEINS PVT. LTD., JAMNAGAR	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/162/466/AM08			
	Fixation of SION for Groundnut Extractions/Meal & De-Corticated Cottonseed Extractions/Meal			

	The case was considered by the Committee as per agenda. Reply to letter dated 26.08.2009 not received from applicant. The Committee deferred consideration of the case. To be re-listed on 22.10.2009.			
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4	399	M/S. LACTOSE (INDIA) LTD., MUMBAI	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Rejected
	HQ File :01/(83)/85/050/0024/AM08	RLA File :03/95/040/00100/AM07	Lic.No/Date:0310425398 Dt. 02.04.2009	
	The case was considered by the Committee as per agenda. NC had approved the case with 1% wastage in meeting No. 10/10 dated 09.07.2009. It was noted that no justification and technical rationale has been given for increasing wastage from 1% to 2 %. It was decided to maintain status quo. RLA to take consequential action as per policy/procedure.			

5	400	M/S. LACTOSE (INDIA) LTD., MUMBAI	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Rejected
	HQ File :01/85/050/0058/AM09	RLA File :03/95/040/1044/AM09	Lic.No/Date:0310516353 Dt. 20.04.2009	
	The case was considered by the Committee as per agenda. NC had approved the case with 1% wastage in meeting No. 10/10 dated 09.07.2009. It was noted that no justification and technical rationale has been given for increasing wastage from 1% to 2 %. It was decided to maintain status quo. RLA to take consequential action as per policy/procedure.			

6	401	M/S. LACTOSE (INDIA) LTD., MUMBAI	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Rejected
	HQ File :01/(83)/85/050/1221/AM08	RLA File :03/95/040/00566/AM08	Lic.No/Date:0310444051 Dt. 24.09.2007	
	The case was considered by the Committee as per agenda. NC had approved the case with 1% wastage in meeting No. 10/10 dated 09.07.2009. It was			

noted that no justification and technical rationale has been given for increasing wastage from 1% to 2 %. It was decided to maintain status quo.

RLA to take consequential action as per policy/procedure.

7	402	M/S. LACTOSE (INDIA) LTD., MUMBAI	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Rejected
	HQ File :01/85/050/0059/AM09	RLA File :03/95/040/1101/AM08	Lic.No/Date:0310460540 Dt. 11.02.2008	
	The case was considered by the Committee as per agenda. NC had approved the case with 1% wastage in meeting No. 10/10 dated 09.07.2009. It was noted that no justification and technical rationale has been given for increasing wastage from 1% to 2 %. It was decided to maintain status quo.			
	RLA to take consequential action as per policy/procedure.			

8	403	M/S. VINBROS AND CO., PONDICHERRY	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/0020/AM10	RLA File :25/24/40/0008/AM09	Lic.No/Date:2510002336 Dt. 07.01.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from the applicant. 1. Last year production/consumption data duly certified by Central Excise authority. 2. Specification & Strength of item of import. 3. MFPI to be reminded to expedite their comments. Case to be re listed on 8.10.2009.			

9	404	M/S. MSPL LTD., KARNATAKA	M.No. 19 DT. 10.09.2009	Status:
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		10.09.2009	Deferred.
	HQ File :01/85/162/30/AM09		
	Request for fixation of wastage norms for Mining, Handling , Processing for export of Iron Ore.		
	The case was considered by the Committee as per agenda. It was noted that comments from Ministry of Mines & Ministry of Steel are awaited. Case deferred for re-listing on 08.10.2009.		

10	405 Case No.:10/19/85-ALC3/2009	M/S. JEWEL CONSUMER CARE P LTD	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred.
	HQ File :01/85/050/00097/AM10/	RLA File :34/24/040/00046/AM10/	Lic.No/Date:3410024594 01.07.2009	
	The case was considered by the Committee as per agenda. The Committee decided to link previous similar case of company. Case deferred for re-listing on 08.10.2009.			

11	406 Case No.:8/19/85-ALC3/2009	M/S. EXOTIC NATURALS	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred.
	HQ File :01/85/050/00095/AM10/	RLA File :03/94/040/00120/AM10/	Lic.No/Date:0310526775 02.07.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from Firm: 1.End use of export product. 2.. Active ingredient in import/export product. 3. Product catalogue of import/export items. Case to be re listed on 8.10.2009.			
12	407 Case No.:3/15/85-ALC3/2009	M/S.:DR. WILLMAR SCHWABE INDIA PVT LTD	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Approved
	HQ File :01/85/050/00079/AM10/	RLA File :05/24/040/00248/AM10/	Lic.No/Date:0510247232 04.08.2009	
	The case was considered by the Committee as per agenda. It was noted that a similar case of the same firm for the same export product was approved in NC Meeting No.43/08 dated 21.02.2008 in advance authorization No.0510200427 dt. 05.03.2007 allowing 10 % wastage. The Committee decided to approve this case on repeat basis as under, subject to Policy Circular No. 92 dated 04.06.2009:			
Export Item		Qty.	Import Item	Qty.

	White Sugar Unarzneiliche Globuli (Non Medicated)	82800KG	Beet Sugar	91080KG
			Paper Bag Size 840MM X 360 MM Dia	As per packing policy
RLA to take consequential action as per policy/procedure.				

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408 Case No.:1/15/85-ALC3/2009	M/S. MARINE CHEMICALS,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Approved.
HQ File :01/85/050/00077/AM10/	RLA File :10/24/040/00045/AM10/	Lic.No/Date:1010034769 31.07.2009	
The case was considered by the Committee as per agenda. It was noted that a similar case of the same firm for the same export product was approved in NC Meeting No. 17/AM10 dated 01.09.2009 in advance authorization No.1010034557 dt. 22.07.2009 allowing 9.22% wastage. The Committee decided to approve this case on repeat basis, as under:			
Export Item	Qty.	Import Item	Qty
AGAR AGAR/POWDER GRADE FOOD/MICRO BIOLOGICAL /BACTERIOLIGAL/PHARMA	15432.600KG	AGAR AGAR POWDER COMMERCIAL GRADE	16855.485KG
RLA to take consequential action as per policy/procedure.			

14	409	M/S. UNICARE PHARMA LIMITED	M.No. 19 DT. 10.09.2009	Status: Deferred
	Case No.:13/19/85-ALC3/2009		10.09.2009	
	HQ File :01/85/050/00100/AM10/	RLA File :04/24/040/00132/AM10/	Lic.No/Date:0410107471	
				01.09.2009
The case was considered by the Committee as per agenda. It was noted that the Hard Copy of application has not been received. Case deferred. To be re listed on 8.10.2009.				

15	410	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009	Status: Deferred
	Case No.:14/19/85-ALC3/2009		10.09.2009	
	HQ File :01/85/050/00101/AM10/	RLA File :02/24/040/00066/AM10/	Lic.No/Date:0210131053 01.09.2009	

The case was considered by the Committee as per agenda. Committee decided to call for the following information from application:

1. Geographical origin of imported tea.
2. Whether blending of imported tea is done & the blend ratio.
3. GSM of Filter Paper
4. Thickness of Aluminium Foil
5. BOPP micron.

Case to be re listed on 8.10.2009.

16	411 Case No.:4/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00091/AM10/	RLA File :02/24/040/00068/AM10/	Lic.No/Date:0210130740 25.08.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from applicant:			
	1. GSM of Filter Paper 2. Thickness of Aluminium Foil 3. Stretch wrap material & micron. Case to be re-listed on 08.10.2009.			

17	412 Case No.:3/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00090/AM10/	RLA File :02/24/040/00078/AM10/	Lic.No/Date:0210130819 25.08.2009	
	The case was considered by the Committee as per agenda. The Committee decided to call for the following information from the applicant: 1. The correct ITC(HS) Code of export product, as the code given in application (12119085) does not exist. 2. What are infusions?			

To Case to be re- listed on 8.10.2009.

18	413	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009	Status: Deferred
	Case No.:2/19/85-ALC3/2009		10.09.2009	
	HQ File :01/85/050/00089/AM10/	RLA File :02/24/040/00073/AM10/	Lic.No/Date:0210130818	
			25.08.2009	
The case was considered by the Committee as per agenda. Committee decided to call for the following information from the applicant:				
1. Geographical source of imported tea.				
2. Whether blending of imported tea is done and the blend ratio.				
3. Technical specification of MPET.				
Case to be re listed on 8.10.2009.				

19	414	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009	Status: Deferred
	Case No.:1/19/85-ALC3/2009		10.09.2009	
	HQ File :01/85/050/00088/AM10/	RLA File :02/24/040/00071/AM10/	Lic.No/Date:0210130817	
			25.08.2009	
The case was considered by the Committee as per agenda. Committee decided to call for the following information from the applicant:				
1. Geographical source of imported tea.				
2. Whether blending of imported tea is done and the blend ratio.				
Case to be re listed on 8.10.2009.				

20	415	M/S. BGH EXIM LIMITED,	M.No. 19 DT. 10.09.2009	Status:
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Case No.:20/19/85-ALC3/2009		10.09.2009	Rejected.
HQ File :01/85/050/00107/AM10/	RLA File :02/24/040/00110/AM10/	Lic.No/Date:0210131072 02.09.2009	
The case was considered by the Committee as per agenda. It was noted that blend ratio has not been given. Committee decided to reject the case. RA to take consequential action as per policy/ Provisions.			

21	416 Case No.:19/19/85-ALC3/2009	M/S. LIMTEX (INDIA) LTD.	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Approved
	HQ File :01/85/050/00106/AM10/	RLA File :02/24/040/00102/AM10/	Lic.No/Date:0210131071 02.09.2009	
	The case was considered by the Committee as per agenda. It was observed that process of blending does not involve wastage and therefore, import item can be allowed on net to net basis only. Committee ratified norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Black Tea in Bulk Blended 90% imported and 10% Indian Tea	333.33MT	Black Tea	300MT
RLA to take consequential action as per policy/provisions.				

22	417 Case No.:18/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred.
	HQ File :01/85/050/00105/AM10/	RLA File :02/24/040/00086/AM10/	Lic.No/Date:0210131070 02.09.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from applicant:			
	1. Geographical origin of imported tea.			
	2. Whether blending of imported tea is done and the blend ratio.			
	Technical details & purpose of import item Sl. No. 5 i.e. Plaque.			
	Case to be re listed on 8.10.2009.			

23	418 Case No.:17/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00104/AM10/	RLA File :02/24/040/00085/AM10/	Lic.No/Date:0210131069 02.09.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from the applicant:			
	1. Geographical origin of imported tea. 2. Whether blending of imported tea is done and the blend ratio. width of Ribbon (Import item Sl. No. 11). Case to be re listed on 8.10.2009.			

24	419 Case No.:15/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00102/AM10/	RLA File :02/24/040/00074/AM10/	Lic.No/Date:0210131067 02.09.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from applicant:			
	1. Geographical origin of imported tea. 2. Whether blending of imported tea is done and the blend ratio. Case to be re listed on 8.10.2009.			

25	420 Case No.:16/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
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HQ File :01/85/050/00103/AM10/	RLA File :02/24/040/00084/AM10/	Lic.No/Date:0210131068 02.09.2009	
The case was considered by the Committee as per agenda. Committee decided to call for the following information from applicant: 1. Geographical origin of imported tea. 2. Whether blending of imported tea is done and the blend ratio. Case to be re listed on 8.10.2009.			

26	421 Case No.:5/19/85-ALC3/2009	M/S. :NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00092/AM10/	RLA File :02/24/040/00069/AM10/	Lic.No/Date:0210130816 25.08.2009	
	The case was considered by the Committee as per agenda. The Committee decided to call for the following information from the applicant: 1. The correct ITC(HS) Code of export product, as the code given in application (12119085) does not exist. 2. What are infusions ? To Case to be re- listed on 8.10.2009.			

27	422 Case No.:6/19/85-ALC3/2009	M/S. :SUKASO CERACOLORS PLTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred.
	HQ File :01/85/050/00093/AM10/	RLA File :09/24/040/00202/AM10/	Lic.No/Date:0910039072 27.08.2009	
	The case was considered by the Committee as per agenda. It was noted that hard copy of application has not been received. Case deferred. To be re listed on 8.10.2009.			

28	423 Case No.:9/19/85-ALC3/2009	M/S. :DHAMPURE SPECIALITY SUGARS LTD.	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Approved
	HQ File :01/85/050/00096/AM10/	RLA File :05/24/040/00251/AM10/	Lic.No/Date:0510247388 10.08.2009	
	The case was considered by the Committee as per agenda. The Committee decided to approve the case as applied for subject to conditions under EXIM Code 1701 of ITC(HS) and also Policy Circular No. 92 dated 04.06.2009. RA to take consequential action as per policy.			

29	424 Case No.:11/19/85-ALC3/2009	M/S. :VINBROS & CO.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Rejected
	HQ File :01/85/050/00098/AM10/	RLA File :25/24/040/00006/AM10/	Lic.No/Date:2510002579 24.07.2009	
	The case was considered by the Committee as per agenda. Committee noted that the qty. of import content in export product and its strength in % terms has not been indicated. Stage-wise process of production and wastage has also not been furnished. In the absence of these details it is not possible to work out the norms. Committee was therefore constrained to reject the case. RA to take consequential action as per policy/provision.			

30	425 Case No.:7/19/85-ALC3/2009	M/S. :NATURO FOOD&FRUIT PRODUCTS PVT LTD	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Approved
	HQ File :01/85/050/00094/AM10/	RLA File :07/24/040/00191/AM10/	Lic.No/Date:0710066703 27.08.2009	
	The case was considered by the Committee as per agenda. Committee ratified the case as applied for. RLA to take consequential action as per policy/provision			

31	426 Case No.:12/19/85-ALC3/2009	M/S.ORGANIC INDIA PVT.LTD.	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00099/AM10/	RLA File :06/24/040/00014/AM10/	Lic.No/Date:0610015955 23.07.2009	
	The case was considered by the Committee as per agenda. It was decided to call the applicant for PH alongwith the following:- 1. Samples. 2. Justification for import items. 3. How extract flavours are accounted in export product with documentary proof; 4. Published papers from AYUSH or from any other technical journal on the products			

To be re-listed on 08.10.2009.

32	427 Case No.:2/7/85-ALC3/2009	M/S. :INDO GERMAN ALKALOIDS	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Approved								
	HQ File :01/85/050/00046/AM10/	RLA File :03/94/040/00168/AM10/	Lic.No/Date:0310522679 04.06.2009									
	The case was considered by the Committee as per agenda. It was noted that an earlier case of Firm was ratified by ALC-4 in Meeting No. 29/82-ALC4/2008 dated 14.10.2008 in advance licence No. 0310483213 dt. 21.08.2008. On the same basis, Committee ratified the norms as under:-											
	<table><tr><td>Export Product</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Podophyllum Resin BP/USP</td><td>1KG</td><td>Podophyllum Roots (Podophyllum Resin 5+/-10%)</td><td>19.71KG</td></tr></table>				Export Product	Qty.	Import Item	Qty.	Podophyllum Resin BP/USP	1KG	Podophyllum Roots (Podophyllum Resin 5+/-10%)	19.71KG
	Export Product	Qty.	Import Item	Qty.								
Podophyllum Resin BP/USP	1KG	Podophyllum Roots (Podophyllum Resin 5+/-10%)	19.71KG									
RA to take consequential action as policy/procedure.												

33	428	M/S. PHOENIX COMMODITY EXPORT PVT LTD., KOLKATA	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Clarified
	HQ File :01/85/162/0038/AM10/			
	Amendment in the description of SION E-39 from Rice Bran Extraction to De-Oiled Rice Bran			
	The case was considered by the Committee as per agenda. Committee observed that in the process of extraction, Rice Bran Oil and De-oiled Rice Bran is produced. In general trade parlance, De-oiled Rice Bran is also called Rice Bran Extraction. Committee has taken a similar view in the case of M/s. Ruchi Soya Industries in Meeting No. 10/10 dated 09.07.2009, when it was held that Soyabean Meal or Soyabean Cake or Soyabean Extraction are interchangeable words and are description of same product. In view of above, SION E-39 does not require any amendment of the description of export product as Rice Bran Extraction and De-oiled Rice Bran are interchangeable words to describe the same product. Since the issue pertains to DEPB, case may be referred to Policy Division with reference to their file No. 01/94/180/258/AM10/PC-4(B) for further necessary action.			

429	M/s. Stanes MJF Teas Ltd, Coimbatore	M.No. 19/AM10	Status:
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		10.09.2009	Clarified
HQ File 01/94/180/597/M10/PC-4			
Clarification sought by Customs House, Cochin regarding Filter Paper.			
Reference from PC-4 Adv Lic No 3210023508 dt. 23.07.2004 Adv Lic No. 3210033031 dt. 13.7.2006			
The case was considered by the Committee as per agenda. It was noted that as per Test Report dated 04.03.2009 of Central Pulp & Paper Research Institute, GSM of the paper tested is 17.7g/m ² . As detailed by the said Institute, Grammage of Tea bag paper is generally 14g/m ² to 21g/m ² and the above sample falls within this range. In view of this it is absolutely clear that the sample of filter paper used for packing tea in this case is tea bag paper irrespective of the use of terminology on the import/export side of authorization. There is no requirement of changing description on import/export side and the exports can be counted for E.O. in view of the test report. With the above remarks, case may be referred back to Policy Division.			

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15	410 Case No.:14/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00101/AM10/	RLA File :02/24/040/00066/AM10/	Lic.No/Date:0210131053 01.09.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from application:			
	6. Geographical origin of imported tea. 7. Whether blending of imported tea is done & the blend ratio. 8. GSM of Filter Paper 9. Thickness of Aluminium Foil 10. BOPP micron. Case to be re listed on 8.10.2009.			

16	411 Case No.:4/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00091/AM10/	RLA File :02/24/040/00068/AM10/	Lic.No/Date:0210130740 25.08.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from applicant: 4. GSM of Filter Paper 5. Thickness of Aluminium Foil 6. Stretch wrap material & micron.			
	Case to be re-listed on 08.10.2009.			

17	412 Case No.:3/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00090/AM10/	RLA File :02/24/040/00078/AM10/	Lic.No/Date:0210130819 25.08.2009	
	The case was considered by the Committee as per agenda. The Committee decided to call for the following information from the applicant:			
	3. The correct ITC(HS) Code of export product, as the code given in application (12119085) does not exist. 4. What are infusions? To Case to be re- listed on 8.10.2009.			

18	413 Case No.:2/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00089/AM10/	RLA File :02/24/040/00073/AM10/	Lic.No/Date:0210130818 25.08.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from the applicant:			
	4. Geographical source of imported tea. 5. Whether blending of imported tea is done and the blend ratio. 6. Technical specification of MPET. Case to be re listed on 8.10.2009.			

19	414 Case No.:1/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00088/AM10/	RLA File :02/24/040/00071/AM10/	Lic.No/Date:0210130817 25.08.2009	

The case was considered by the Committee as per agenda. Committee decided to call for the following information from the applicant:

1. Geographical source of imported tea.
2. Whether blending of imported tea is done and the blend ratio.

Case to be re listed on 8.10.2009.

22	417 Case No.:18/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred.
	HQ File :01/85/050/00105/AM10/	RLA File :02/24/040/00086/AM10/	Lic.No/Date:0210131070 02.09.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from applicant: 1. Geographical origin of imported tea. 2. Whether blending of imported tea is done and the blend ratio. Technical details & purpose of import item Sl. No. 5 i.e. Plaque. Case to be re listed on 8.10.2009.			3

23	418 Case No.:17/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00104/AM10/	RLA File :02/24/040/00085/AM10/	Lic.No/Date:0210131069 02.09.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from the applicant: 1. Geographical origin of imported tea. 2. Whether blending of imported tea is done and the blend ratio. width of Ribbon (Import item Sl. No. 11). Case to be re listed on 8.10.2009.			3 Size and

24	419 Case No.:15/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00102/AM10/	RLA File :02/24/040/00074/AM10/	Lic.No/Date:0210131067 02.09.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from applicant: 1. Geographical origin of imported tea. 2. Whether blending of imported tea is done and the blend ratio. Case to be re listed on 8.10.2009.			

25	420 Case No.:16/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00103/AM10/	RLA File :02/24/040/00084/AM10/	Lic.No/Date:0210131068 02.09.2009	
	The case was considered by the Committee as per agenda. Committee decided to call for the following information from applicant: 1. Geographical origin of imported tea. 2. Whether blending of imported tea is done and the blend ratio. Case to be re listed on 8.10.2009.			

26	421 Case No.:5/19/85-ALC3/2009	M/S. :NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 19 DT. 10.09.2009 10.09.2009	Status: Deferred
	HQ File :01/85/050/00092/AM10/	RLA File :02/24/040/00069/AM10/	Lic.No/Date:0210130816 25.08.2009	
	The case was considered by the Committee as per agenda. The Committee decided to call for the following information from the applicant:			
	3. The correct ITC(HS) Code of export product, as the code given in application (12119085) does not exist. 4. What are infusions ? To Case to be re- listed on 8.10.2009.			